

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R.Krishnamoorthy, Member**

Petition No. 108/2007

In the matter of

Petition under section 79 of the Electricity Act, 2003 read with regulation 35 of the Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2004

And in the matter of

1. Tata Power Trading Company Ltd. Mumbai
 2. Viswanath Sugars Ltd., Belgaum
- ..Petitioners**

Vs

1. Western Regional Load Dispatch Centre, Mumbai
 2. State Load Dispatch Centre, (Karnataka) Bangalore
 3. Karnataka Power Transmission Corporation Limited, Bangalore
 4. Hubli Electricity Supply Co. Limited, Hubli
- ... Respondents**

The following was present:

1. Shri Sanjay Sen, Advocate, TPTCL
2. Shri C.J.Bhatia, TPTCL
3. Shri M.Kumar, VSL

**ORDER
(DATE OF HEARING: 18.9.2007)**

Heard Shri Sanjay Sen, Advocate for the petitioners.

2. Admit. Learned counsel for the petitioners has informed that the copy of the petition has been already served on the respondents, who may file their reply before the next date of hearing.
3. List on 25.9.2007 for further directions. Learned counsel for the petitioners has undertaken to inform the respondents of the next date of the hearing.
4. Meanwhile, the petitioners shall deposit the balance of the filing fee.

**Sd-/
(R.KRISHNAMOORTHY)
MEMBER**

**sd-/
(BHANU BHUSHAN)
MEMBER**

New Delhi dated the 18th September 2007